

ITEM NO.20
(part heard)

COURT NO.5

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos. 11912-11913/2020

(Arising out of impugned final judgment and order dated 16-09-2020 in IA No. 1/2020, 16-09-2020 in IA No. 1/2020 passed by the High Court of Andhra Pradesh at Amravati)

THE STATE OF ANDHRA PRADESH & ANR.

Petitioner(s)

VERSUS

VARLA RAMAIAH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.101299/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.99552/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 121355/2020 - APPLICATION FOR PERMISSION

IA No. 101299/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 99552/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P. (C) No. 1192/2020 (PIL-W)

(FOR ADMISSION and IA No.104843/2020-EXEMPTION FROM FILING O.T. and IA No.104839/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.104850/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 17-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. S. Niranjan Reddy, Sr Adv
Mr. Mahfooz A. Nazki, AOR
Mr. Polanki Gowtham, Adv
Mr. Shaik Mohamad Haneef, Adv
Mr T. Vijaya Bhaskar Reddy, Adv
Mr. K.V.Girish Chowdary, Adv
Ms. Rajeswari Mukherjee, Adv
Ms. Niti Richhariya, Adv
Mr. Sahil Raveen, Adv

Ms. Mukti Singh, AOR (Not present)

contd..

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
Ms. Prerna Singh, Adv.
Mr. Guntur Prabhakar, Adv.
Mr. Guntur Pramod Kumar, AOR
Mr. Sughosh Subramanyam, Adv.
Mr. Agnish Aditya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) Nos. 11912-11913/2020

Heard Dr. Abhishek Manu Singhvi, learned Senior Advocate appearing for the petitioners and Shri Siddharth Dave, learned Senior Advocate for the respondent(s)/original writ petitioner (s).

Leave granted.

Arguments concluded.

Judgment reserved.

Learned counsel appearing for the respective parties to file short written submissions on or before 21.11.2022.

W.P. (C) No. 1192/2020

Writ Petition (C) No. 1192/2020 is ordered to be de-tagged.

It is reported that learned counsel appearing on behalf of the petitioner is sick and, therefore, a prayer is made to adjourn the matter.

Put up on 12.12.2022.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR